## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG WP(C) PIL No.6/2020

(Through Video Conferencing)

**Court on its own motion** 

.....Petitioners

Through:-

V/s

**Union of India and Others** 

....Respondent(s)

Through:-

## HON'BLE THE CHIEF JUSTICE

(On Video Conference from High Court at Jammu)

**Coram:** 

## HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

## ORDER 03.06.2020

- 1. A Report dated 25<sup>th</sup> May 2020 in the 'Daily Excelsior' has been registered as a Public Interest Litigation. After its registration, the writ petition has been placed before us.
- 2. The report discloses a time gap between the taking of samples for COVID-19 infections and the receipt of the test reports. Some of the personnel who were tested and found infected were deployed in discharge of public functions. For instance, there is reference to a police constable of the 19<sup>th</sup> Battalion of the Indian Reserve Police who was on duty at Lakhanpur in Kathua District, a BSF constable and an Army jawan.
- 3. Before proceeding in the matter, we issue notice to the Secretary, Health and Medical Education Department, UT of Jammu and Kashmir to

place on record, in a tabulation, the manner in which samples for COVID-19 testing are being collected, the manner and the time taken for transporting them to the laboratories for testing and the schedule on which test reports are obtained.

Let a report in this regard be placed before this court before the next date of hearing.

- 4. Inasmuch as Ms. Monika Kohli is assisting us in COVID-19 matters, we appoint her as Amicus Curiae in this matter as well.
- 5. List on 10<sup>th</sup> June 2020.

Jammu 03.06.2020 Raj kumar

